



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 1] AMARAVATI, FRIDAY, 13th FEBRUARY, 2026.

ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 13th February, 2026.

L. A. Bill No. 1 of 2026

A BILL FURTHER TO AMEND THE MUNICIPAL CORPORATIONS ACT, 1955 AND THE ANDHRA PRADESH MUNICIPALITIES ACT, 1965.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Seventh Year of the Republic of India as follows : -

1. This Act may be called the Andhra Pradesh Municipal Laws (Amendment) Act., 2026. Short title
2. In the Municipal Corporations Act, 1955,- Amendment of section 2.
 - (1) in section 2, for clause (26), the following shall be substituted, Act No.II of 1956.
namely,-

“(26) ‘infectious disease’ means the disease which the Government may by notification declare to be prevalent either generally throughout State or City or in such part or parts thereof as may be specified in the notification.”.
 - (2) in section 22, in sub-section (1), in clause (b), the words “or a leper” Amendment of section 22.
shall be omitted.

- Act No.6 of 1965. **3.** In the Andhra Pradesh Municipalities Act, 1965,-
- Amendment of section 15.
- (1) in section 15, in sub-section (2), in clause (a), the words “or suffering from leprosy” shall be omitted.
- Amendment of section 16.
- (2) in section 16, in sub-section (1), in clause (c), the words “or is suffering from leprosy” shall be omitted.
- Amendment of section 287.
- (3) for section 287, the following shall be substituted, namely,-
- “287. Duty of expelling the persons suffering from infectious disease from markets and power to expel disturbers:-**
- The person in charge of a market or the Municipal Health Officer shall prevent the entry therein or expel there from any person suffering from any infectious or contagious disease who sells or exposes for sale therein any article or who, not having purchased the same, handles any articles exposed for sale therein, and he may expel there from any person who is creating a disturbance therein.”.
- Amendment of section 309.
- (4) for section 309, the following shall be substituted, namely,-
- “309. Definition of infectious disease:** Infectious disease’ means the disease which the Government may by notification declare to be prevalent either generally throughout State or City/ Town or in such part or parts thereof as may be specified in the notification.”.
- (5) The existing Schedule - V shall be omitted.

STATEMENT OF OBJECTS AND REASONS

The Hon'ble Supreme Court in WP.No.83/2010 in its orders dated.07.05.2025 observed that the continuation of discriminatory/ derogatory and demeaning provisions in various statutes against "Leprosy" affected /cured persons and directed to all the State Governments to look into their legislations and carryout the necessary exercise, leaving no scope of discrimination.

It is a time bound program and status report has to be filed before the Hon'ble Supreme Court.

Certain provisions have been identified in the Municipal Corporations Act, 1955 and the Andhra Pradesh Municipalities Act, 1965 which are derogatory in respect of Leprosy effected or cured persons. It is necessary to omit such provisions.

Accordingly, it has been decided to amend the said Acts, suitably.

This bill seeks to give effect to the above decision.

PONGURU NARAYANA
MINISTER FOR MUNICIPAL ADMINISTRATION
& URBAN DEVELOPMENT

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Municipal Laws (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

PONGURU NARAYANA
MINISTER FOR MUNICIPAL ADMINISTRATION
& URBAN DEVELOPMENT

PRASANNA KUMAR SURYADEVARA
Secretary-General to Legislature.